CENTRAL ADMINISTRATIVE TRIBUNAL BANGALDRE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore - 560 038

Dated: 20-7-87

Application No.	409	/8 T (F)
W.P. No		

-Applicant

Shri B.S. Gopala Rao To

- Shri B.S. Gopala Rao Tabulation Officer Office of the Director of Census Operation in Karnataka 21/1. Mission Road Bangalore - 560 027
- 2. Shri Prasad Subbanna Advecate 36. Vagdevi Shankarapuram Bangalore - 560 004

The Director of Census Operations V/s in Karnataka & another

- The Director of Census Operation in Karnataka 21/1, Mission Road Bangalore - 560 027
- 4. The Joint Director of Census Operation 21/1, Mission Road Bangalore - 560 027
- Shri M. Vasudeva Rao Central Govt. Stng Counsel High Court Buildings Bangalore - 560 001

	APPLICA	rion no.		4	09/87(F	•)			
Sublect:	SENDING	COPIES	OF	ORDER	PASSED	BY	THE	BENCH	IN

Please find enclosed herewith the copy of the Order/INTEXIMXEXE passed by this Tribunal in the above said Application on 14—7—87

Encl : as above.

SECTION OFFICER (JUDICIAL)

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

DATED THIS THE 14TH DAY OF JULY, 1987

Present: Hon'ble Shri Ch. Ramakrishna Rao, Member (J)
and
Hon'ble Shri P. Srinivasan, Member (A)

APPLICATION NO. 409/87

Shri B.S. Gopala Rao, S/o B.S.N. Rao, Tabulation Officer, O/o the Director of Census Operation in Karnataka, Mission Road, B¹lore-27.

Applicant.

(Shri Prasad Subbanna, Advocate)

v.

- The Director of Census Operation in Karnataka, No.21/1, Mission Road, Bangalore-27.
- 2. The Joint Director of Census Operations No.21/1, Mission Road, Bangalore-27.
 Respondents.

(Shri M. Vasudeva Rao, CGSC)

This application having come up for hearing to-day, Shri P. Srinivasan, Member (A) made the following:

ORDER

In this application filed under Section 19 of the Administrative Tribunals Act, 1985 the applicant who is currently working as Statistical Assistant ('SA') in the Office of respondent 2, viz, the Joint Director, Census Operations, Karnataka, complains that order dated 20.5.87 (Annexure-C) passed by R2 by which he was reverted from the post of Tabulation Officer ('TO') to that of SA was illegal and therefore should be struck down.



Sri Prasad Subbanna, learned counsel for the 2. applicant, contends that there was no justification for the issue of the impuyned order. The applicant was promoted as TO from the post of SA on ad hoc basis by order dated 5.5.1981 alongwith 7 others. He continued in that post till he was reverted by the order challenged in this application. No reason was given for the reversion. Sri Subbanna contends that even while reverting an ad hoc appointee reasons for such reversion should be stated in the order, especially after he has held the post for over six world not as if there were no vacancies to accommodate the applicant. According to Sri Subbanna there were 11 posts in the grade of TO in the Karnataka State and the applicant should have been retained against one of these posts. Dealing with the point raised in the reply of the respondents that the applicant had to be reverted to make room for his seniors viz. Thippa Setty and Jehangir Pasha, who returned from deputation, Sri Subbanna pleaded that this could not be correct because the applicant was promoted to the post of TO alongwith J. Pasha and not in the place of J. Pasha. That being so, the return of J. Pasha could not result in the reversion of the applicant.

3. Sri M. Vasudeva Rao, appearing for the respondents, countered the arguments of Sri Subbanna. He stated there were only 10 posts in the grade of TO as on 30.6.1987

Out of 11 posts which were sanctioned on a temporary basis, one was withdrawn because the Financial Adviser ('FA') did not agree to its continuance. He produced a copy of a letter addressed by the JD, Census Operations, Karnataka to the Registrar General of India, New Delhi on 24.6.87 setting out the number of posts in the grade of TO, According to which there were only 10 posts. He also produced in original a telegram received from the office of the Registrar General addressed to JD Census Operations in which it was clearly indicated that one post of TO could not be continued beyond 28.2.87. There were thus only 10 posts including one permanent and 9 temporary posts. Sri Rao also showed us a list of 10 persons who are occupying these posts and who are all senior to the applicant. In view of this the applicant's reversion was inevitable. It was not as a measure of punishment that he was reverted but due to non-availability of posts. His promotion was on an ad hoc basis and his reversion had to take place for insufficiency of vacancies. Not only the applicant but two others viz. Parthasarathy and Saraswathy were also reverted for want of vacancies. This being so there was nothing illegal in the applicant's reversion.

4. We have considered the contentions of both sides. We have no reason to doubt the statement of Sri Rao that there are in fact only 10 posts of TO in the office of the R2, and that all those 10 posts are occupied by persons senior to the applicant. The list of the persons currently



holding the posts of TO were shown to Sri Subbanna to ascertain from him whether any of them was junior to the applicant, but he confirmed that they were all his seniors. The statement produced by Sri Subbanna indicating the total number of posts all over the country and posts allotted to Karnataka no doubt shows 11 posts in Karnataka but the position has been explained by Sri Rao as already stated viz. one post lapsed for want of sanction by the FA. Shri Subbanna is not able to show that any person junior to the applicant has been retained in the post of TO. What is more, we must remember that the applicant's promotion in the first place was on ad hoc basis and so he had naturally to be reverted when there were no vacancies. There was no element of punishment involved and hence no question of the respondents having to give reasons in the order or giving him an opportunity of being heard.

5. In the result the application is dismissed. Parties to bear their costs.

84 — - Member (J)

Member (A)

- True Copy .

gr/Mrv.

SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNA
ADDITIONAL BENCH
BANGALORE

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Vs

Commercial Complex(BDA), Indiranagar, Bangalore- 560 038.

Dated: 4-11-87

/87 ()

REVIEW APPLICATION NO 409 (87(F)

APPLICANT

Shri B.S. Gopal Rac

RESPONDENTS

The Director, Census operation in Karnataka & Another

1. Shri B. S. Gopal Rao Tabulation Officer office of the Director of Karnataka census operation in 21/1, Hission Road Bangalore - 5600 27

Shri Ranganalha Jois Advocaté 36, 'vagdevi' Shankarapuram Bangalore-560004.

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAY/ INTERIM ORDER passed by this Tribunal in the above said application 30-10-87

> OFFICER SECTION (JUDICIAL)

Encl: as above.

without the clearance of the FA, unless the latter is over-ruled by some higher authority, the sanction for a post cannot be continued. It is not necessary that there should be a FA in the office of Registrar General. The FA is common to several departments under a Ministry. We have no reason to doubt what was urged on behalf of the respondents at the time the original application was heard that proper sanction for the 11th post had expired and the applicant being the junior most TO had to be reverted. We therefore, dismiss this R.A.

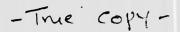
541.

(P. SRINIVASAN')
MEMBER (A)

Sell-(CH. RAMAKRISHNA RAO)

MEMBER (J)

mr.





CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE THIRTEETH OCTOBER, 1987.

Present: Hon'ble Shri P. Srinivasan

... Member (A)

Hon'ble Shri Ch. Ramakrishna Rao

... Member (J)

REVIEW APPLICATION NO.117/87

Shri B.S. Gopal Rao S/o. B.S.N. Rao Tabulation Officer Office of the Director of Census Operation in Karnataka Mission Road, Bangalore-27. (Shri Ranganatha Jois, Advocate)

... Applicant

Vs.

- 1. The Director of Census Operation in Karnataka.
- The Joint Director of Census Operations No.21/1, Mission Road Bangalore - 27.

... Respondents

This application has come up for hearing before this Tribunal today, Hon'ble Shri P. Srinivasan, Member (A), made the following:

ORDER

By this Review Application, the applicant wants us to review our order dated 14.7.1987 in A.No.409/87 as, according to him, an error apparent from the record has crept into that order. The grievance of the applicant in A.No. 409/87 was that he was wrongly reverted from the post of Tabulation Officer (TO) to that of Statistical Assistant. The contention of the Respondents in that application was that out of 11 temporary posts of TO which had been earlier

....2/-

Adviser (FA) and 10 other posts were held by persons senior to the applicant and so the applicant had been reverted. We accepted this statement of learned counsel for the respondents and upheld the reversion of the applicant. Counsel for the respondents showed us a telegram in original received from the office of the Registrar General by the Joint Director, Census Operation, Respondent-2 in that application, which indicated that one post of TO could not be continued beyond 28.2.1987. We found no reason to doubt the genuineness of the records produced before us and the statement made by the learned counsel for respondents. We, therefore, dismissed the application.

- 2. Shri Ranganatha Jois submits that there is no such person as the FA in the office of the Registrar General who could withdraw sanction of posts. It was only the Registrar General who could do so. The Respondents should have produced correspondence between the office of Respondent-2 in which the applicant was working and the office of Registrar General to show the absence of vacancy to accommodate him and that not having been done, this Tribunal should not have accepted the contention of respondents and dismissed the application.
- We see no merit in this application.

 Every Ministry in the Government of India has a FA and



REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Vs

Commercial Complex(BDA), Indiranagar, Bangalore- 560 038.

Dated: 4-11-87

REVIEW APPLICATION NO ... APPLICATION NO ...

/87 () 409 87 (F

APPLICANT

Shri B.S. Gopal Rac

The Director, Census operation in Karnataka & Another

- 1. Shri B. S. Gopal Rao Tabulation Officer office of the Director of Karnataka census operation in 21/1, Hissim Road Bangalore - 5600 27
- Shri Ranganalha Jois Advocate 36, 'vagdevi' Shankarapuram Bangalore-560004.

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAY/ INTERIM ORDER passed by this Tribunal in the above said application 30-10-87

> OFFICER. (JUDICIAL)

Encl: as above.